



* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ ITA 92/2008

COMMISSIONER OF INCOME TAX Appellant
Through Ms. P.L.Bansal, Adv.

versus

IKEA TRADING INDIA LTD. Respondent
Through

CORAM:

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE V.B. GUPTA

ORDER

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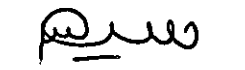
21.02.2008

The Revenue is aggrieved by an order dated 4th May, 2007 passed by the Income Tax Appellate Tribunal, Delhi Bench 'I' in ITA No.2188/Del/2005 relevant for the Assessment Year 2001-2002.

The admitted position is that in view of the decision of this Court in *Commissioner of Income Tax vs. Woodward Governor India P. Ltd.* (2007) 294 ITR 451, no substantial question of law arises.

Dismissed.


MADAN B. LOKUR, J


V.B. GUPTA, J

FEBRUARY 21, 2008

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